IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

	O.A./T.A. No. 189	198 0.
		· ·
<u> </u>	Mrs. Raman Sodhi	Applicant(s)

Versus

A. I: I . M . S

Respondent(s)

Sr. No.	Date	Orders
<i>y</i> .	27:3.86	Shri J.P. Singh for the petitioner.
*/ */		Heard learned counsel for the petitioner.
		It is evident that the petitioner is an employee of
		the A.I.I.M.S from which Institute also relief is sought.
	·	The Institute is admitedly an autonomous Institute
		constituted under the Act and therefore its employees
		and their service matters do not fall within the purview of the present jurisdiction of this Tribunal as determined
	v	by Sub-Section 1 of Section 14 of the Administrative
		Tribunal Act. Unless the notification contemplated under
*	,	Sub-Section 2 of the aforesaid Section is issued, the
ا ا		employees of such institutions and their service conditions
٠		cannot be included in the current jurisdiction of the
		Tribunal. The Union of India has not been impleded as
	. ,	a party in the matter also. As such the application
	ļ t	being outside our jurisdiction need not be admitted.
		The application stands rejected.
,		Souly.
		(H.P.Bagehi) 30 (S.P.Mukerji) Judicial/Member Member